NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 116
CP No. (IB) - 57/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

Rajesh Jain HUF Prop. of Vanshika Enterprises … Operational Creditor
Versus
Satwiki Proteins Pvt. Ltd. … Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Shafi Mohammad, Adv.

ORDER

Heard Mr. Shafi Mohammad, Adv. appearing on behalf of Petitioner/Operational Creditor. It has been submitted that Respondent/Corporate Debtor is undergoing CIRP vide order dated 13.01.2023 in CP No. (IB)-36/9/JPR/2022 titled as M/s Sanmati Edible Oils Pvt. Ltd. Vs. M/s Satwiki Proteins Pvt. Ltd. Learned counsel for the applicant submits that he has filed claim in the said CIRP and he seeks to withdraw the present petition. Permission granted. CP No. (IB)-57/9/JPR/2022 dismissed as withdrawn.

-Sd-
(Prasanta Kumar Mohanty)
Technical Member

-Sd-
(Deep Chandra Joshi)
Judicial Member

April 10, 2023

RS